

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

Q.A. 1203/96.

Dt. of Decision : 11-10-96.

G.V. Ramana

Applicant.

Vs

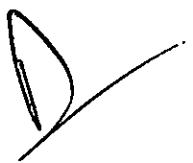
1. The Union of India, Rep. by its General Manager, SE Rly, Garden Reach Calcutta-43.
2. The Divl. Rly. Manager, SE Rly, Visakhapatnam-4.
3. The Sr. Divl. Personnel Officer, SE Rly, Visakhapatnam.
4. The Principal, Supervisor, Training Centre, SE Rly, Kharagpur. .. Respondents.

Counsel for the Applicant : Mr. P.B. Vijayam Kumar

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

Ceram:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

 ..2

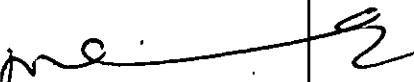
ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr. P.B. Vijaya Kumar, learned counsel for the applicant and Mr. V. Bhimanna, learned counsel for the respondents.

2. The applicant in this OA while working as Gr-II Fitter was selected to undergo training for the post of TXR in the scale of Rs.1400-2300/- against the ST quota and he was sent for training by the memorandum No. WPV/504/2 dated 1-5-96 (Annexure-II). It is stated in the order referred to above that before the applicant being released for training he is required to give written declaration that he will wait for his turn for promotion against Intermediate Apprentice quota vacancy as and when arise. This would mean that he is keeping his lien in his erstwhile post as Fitter and the training is only to keep him in the readiness for the post as TXR as and when the vacancy against the Intermediate Apprentice Quota arise. In view of the above, the respondents organisation will not lose anything if he is continued in the training. As a matter of fact training official will be advantageous to the department. In that view it is not necessary for the department to send him back from the training. He may be allowed to continue in the training but his posting as TXR shall not be given even if he successfully completes the training. His posting as TXR depends upon the decision to be taken by the respondents in this connection with his social status.

3. The OA is ordered accordingly at the admission stage itself. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 11th Oct. 1996.
(Dictated in the Open Court)

SPR


D. Registrar (J)
1-10-96



: 3 :

Copy to:-

1. The General Manager, S.E.Railway, Union of India, Garden Reach Calcutta.
2. The Divisional Railway Manager, S.E.Railway, Visakhapatnam.
3. The Sr. Divisional Personnel Officer, S.E.Railway, Visakhapatnam.
4. The Principal Supervisor, Training Centre, S.E.Rly. Khargapur.
5. One copy to Sri. P.B.Vijayakumar, advocate, CAT, Hyd.
6. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

CC (6 day) USG ENCL
07/10/96 OA 1203/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 11/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 1203/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

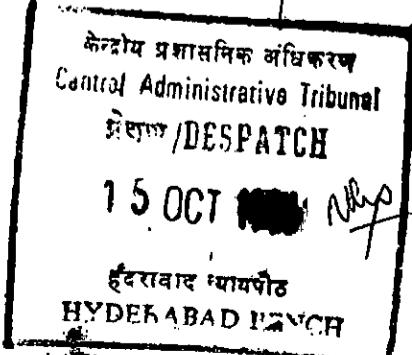
ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

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